

[Pandit Thakur Das Bhargava]

thing would have been to allow the adoption either of a son or a daughter. Let the people choose whom to adopt. In the presence of the son or a daughter, no other child shall be adopted. To say that the daughter may be adopted or a son may be adopted or both may be adopted and putting restrictions also as in sub-clauses (i) and (2) of clause 11 is not correct. Let the adoptive father or mother choose whether it ought to be a son or a daughter. A provision to this effect would be more reasonable.

Shrimati Sushama Sen: I support Pandit Thakur Das Bhargava's point that the daughter's son and daughter's daughter should be included. The Minister, I hope, will kindly accept that suggestion.

Shri Pataskar: So far as the present provisions in sub-clauses (i) and (ii) are concerned, they are consistent with our present ideas. I think they are also correct and realistic. Even considered from all the points of view that have been put forth, I think the present provision is wholesome. There is no question of the lack of equality between man and woman. So far as the daughters are concerned, they stand on an equal footing, and there is very little difference between the son's son and daughter's son, in this context. I think a compromise has been made between all these claims in clause 11. We have tried not only to be logical but at the same time realistic in view of the existing conditions. Therefore, I do not think there is any change is called for in clause 11.

Mr. Deputy-Speaker: The question is:

Page 5—

for lines 14 to 21, substitute:

“(i) the adoptive father or mother by whom the adoption is made must not have a Hindu son's son, son's son's son, daughter or son's daughter (whether by legitimate blood relationship

or by adoption) living at the time of adoption;”

The motion was negatived
Mr. Deputy-Speaker: The question is:

“That clause 11 stand part of the Bill”.

The motion was adopted.

Clause 11 was added to the Bill.

Clauses 12 to 30 were then added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

Shri Pataskar: I beg to move:

“That the Bill be passed”.

Mr. Deputy-Speaker: The question is:

“That the Bill be passed”.

The motion was adopted.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
SIXTY-SIXTH REPORT

16 hrs.

Shri Nageshwar Prasad Sinha (Hazaribagh East): I beg to move:

“That this House agrees with the Sixty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 12th December, 1956”.

Mr. Deputy-Speaker: The question is:

“That this House agrees with the Sixty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 12th December, 1956”.

The motion was adopted.

RESOLUTION RE SCHOLARSHIPS FOR CHILDREN OF POLITICAL SUFFERERS—Contd.

Mr. Deputy-Speaker: The House will now resume further discussion of the Resolution moved by Dr. Ram